

Government of Jammu and Kashmir
Home Department
Civil Secretariat
Jammu

Notification,

Jammu, the 30th January, 2020.

S.O 42 .-Whereas, on 22-07-2019 reliable information was received by the Police Station, Kulgam to the effect that OGWs affiliated with LeT and JeM outfit have been working in the jurisdiction of Police Station, Kulgam with a view to provide financial assistance to the banned outfit, besides, were motivating youth to join the terrorist ranks; and

2. Whereas, case FIR No. 96/2019 U/S 13,18,19,38,39 & 40 ULA (P) Act 1967, came to be registered in Police Station, Kulgam and investigation taken up; and

3. Whereas, during the course of the investigation, two suspects namely Nadeem Ahmad Dar S/O Abdul Khaliq Dar R/O Zazripora and Nadeem Ahmad Thoker S/O Najeeb Ahmad Thoker R/O Sangus Kaherwat were arrested and during search on their persons crude Bomb, JeM Flag and Mobile Phone Samsung were recovered from the possession of accused Nadeem Ahmad Dar and One Mobile Phone MI, Global Debit Card etc. recovered from the possession of the accused Nadeem Ahmad Thoker; and

4. Whereas, based on the disclosure made by the accused namely Nadeem Ahmad Dar S/O Abdul Khaliq Dar R/O Zazripora it came to fore that he was directly involved in the conspiracy of murder of Constable Fayaz Ahmad of District Police, Kulgam for which a separate case FIR No.133/2018 has already been registered against him under the relevant provisions of the law in Police Station, Kulgam; and

5. Whereas, on the basis of statement of witness and other evidences collected by the investigating officer and on conclusion of the investigation by the IO, Prima facie case against the below mentioned accused persons has been proved under the provisions shown against each of Unlawful Activities (Prevention) Act, 1967; and

S.No	Name of Accused persons	Offences

1.	Nadeem Ahmad Dar S/O Abdul Khaliq Dar R/O Zazripora. (Arrested)	13, 19, 38, 39, 40 ULA (P) Act
2.	Nadeem Ahmad Thoker S/O Najeeb Ahmad Thoker R/O Sangus .Kaherwat (Arrested)	13, 18, 19,38,39 ULA (P) Act
3.	MehrajShafi Bhat S/O Mohd. Shafi Bhat R/O Poniwah (Arrested)	13, 18, 19,38,39 ULA (P) Act
4.	Umer Farooq Bhat S/O Farooq Ahrnad Bhat R/O Poniwah (Arrested)	13(1), 39, 470 ULAP Act
5.	FaheemNisar Bhat S/O Nisar Ahmad Bhat R/O Kharbradi (Arrested)	13, 18, 19, 39 ULA (P) Act
6.	Junaid Ahmad Bhat S/O Sharifdeen R/O Zazripora (Arrested)	13, 18, 19, 38, 39,40 ULAP Act
7.	Zubair Ahmad Wani S/O Gh. MohiuddinWani R/O Zazripora (Arrested)	13, 19, 38, 39, 40 ULA (P) Act
8.	Aaqib Ahmad Bhat S/O Sharifdeen Bhat R/O Zazripora (Arrested)	13, 19, 38, 39, 40 ULA (P)
9.	Khurshid Ahmad Bhat S/O Sharifdeen Bhat R/O Zazripora (Arrested)	13, 18,19,38,39 ULA(P) Act
10.	Rameez Ahmad Dar S/O Abdul Khaliq Dar R/O Zazripora (Arrested)	19, 38, 40 UALP Act
11.	Owais Ahmad Thoker S/O Abdul Hamid Thoker R/O Kaherwath (Arrested)	18, 19, ULA (P) Act
12.	Sameer Afzal Thoker S/O Mohd. Afzal Thoker R/O Kaherwath. (Arrested)	18, 19, ULA (P) Act
13.	Waseem Ahmad Malik S/O Bashir Ahmad Malik R/O Bugam (Absconding)	13, 18, 19, 38 , 39, 40 ULA(P) Act
14.	Shahidul Islam Dar S/O Abdul Khaliq Dar R/O Zazripora (Absconding)	120-B, 18, 19, ULA (P)
15.	Hilal Ahmad Ganie S/O Abdul Rashid Ganie R/O Zazripora (Absconding)	13, 19, 39, 40 ULA (P)Act
16.	Sheeraz Lone S/O Abdul Rashid Lone R/O Souch (Active Terrorist)	13, 18, 39, 40 ULA (P)
17.	Naveed Ahmad Bhat @Furqan S/O	13, 18, 39, 40 ULA(P) Act



	Ali Mohd Bhat R/O Qaimoh (Active Terrorist)	
18.	Rouf Ahmad Dar S/O Abdul Hamid Dar R/O Ahwatoos (Active Terrorist)	13, 18, 39,40 ULA(P)
19.	Owais Bhai @ Talha S/O Unknown R/O Pakistan (Active Foreign Terrorist)	13, 18, 39, 40 ULA(P) Act
20.	Ali Bhai S/O Unknown R/O Pakistan (Active Foreign Terrorist)	13, 18, 19, 40 ULA (P) Act

6. Whereas, proceedings against S.No. 13 to 20 of above mentioned accused have been initiated under section 512 Cr. PC as S.no. 13, 14 & 15 are absconding and S. no. 17, 18, 19 & 20 are active militants; and

7. Whereas, the Authority appointed by the Government of Jammu and Kashmir under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently examined the Case Diary file and all the other relevant documents relating to the case and has come to a conclusion that prima facie case is made out against the said accused persons; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the relevant provisions of law.



Now, therefore, in the exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching of prosecution against the above mentioned accused persons for commission of offences punishable under sections 13, 18, 19, 38, 39, 40 of the Unlawful Activities (Prevention) Act, 1967, in case FIR No. 96/2019 of Police Station, Kulgam.

By order of the Government of Jammu and Kashmir

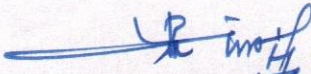
Sd/-
Principal Secretary to the Government
Home Department

No. Home/Pros/01/2020.
Copy to:-

Dated: 30 .01.2020

1. Director General of Police, J&K Srinagar. This has reference to his letter No. Legal/Sanc-135/S/201973616-18 dated 16.12.2019 from PHQ. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department
